In the Central Administrative Tribumal Calcutta Bench

OA No.594/1996

18-5-04

Present

: Hon'ble Mr. N. Prusty, Member(J) Hon'ble Mr.M.K. Misra, Member(A)

L. Banerjee and Ors

-Vs-

E. Rly

For the applicants

None

For the respondents

Mr.P.K. Arora, Counsel

ORDER

Mr.N.Prusty, Member(J)

Nobody appears on behalf of the applicants even on the second call during the course of the day. None of the applicants is also present when this matter is called. However, Mr.P.K. Arora, the learned counsel for the respondents is present. On 23-2-04 since nobody appeared on behalf of the applicants after sad demise of Samir Ghosh, learned counsel for the applicants, the applicants were directed to engage a suitable lawyer to conduct their case, otherwise appropriate order shall be passed on the next date. Inspite of the above order, the applicants have not engaged anybody to conduct their case nor anyone of the applicants is present, when this matter was taken up.

In view of above, as it appears the applicants are no more interested to proceed with the case. The OA is accordingly dismissed for default. No order as to costs.

Member(A)

Member(J)